permit for import or a permit for export and so on. When you speak of "customs officers" the reference is to the collector of Central excise. Similarly there are so many other items or phrases used in the case of Sea Customs Act and those phrases will have to be altered accordingly and put in section 9 of the Land Customs Act.

Sir, there is nothing further to be said about this small Bill and so I am hoping that it will be passed.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the Land Customs Act, 1924, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: Now we shall take up clause by clause consideration. There are no amendments to clause 2.

Clause 2 was added to the Bill. *

MR. DEPUTY CHAIRMAN: There are no amendments to clause 1, Enacting Formula and the Title of the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill. Shri A. C. GUHA: Sir, I move:

"That th« Bill be passed."

I would like to add a few words at this stage. I want to point out that though so many sections are put in the Schedule, most of them are old sections which we have had to reproduce here, sections 3A, 4, 8 to 10, 21, 23 and so on. There are about eight or ten sections now being put in the Schedule. Hon. Members should not come to the conclusion that all these sections enumerated in the Schedule are now introduced newly. Most of these sections were already there.

58 RSD -

Shri H. P. SAKSENA (Uttar Pradesh): Mr. Deputy Chairman, the hon. Minister in charge of this Bill complained the other day that he had to undergo a very arduous task here in this House while dealing with the Bill relating to the Industrial Finance Corporation.

MR. DEPUTY CHAIRMAN: He had an easy task today.

SHRI H. P. SAKSENA: Yes, Sir. And so I say we have amply rewarded him this afternoon by not opening our lips, for not one of the Members has spoken.

MR. DEPUTY CHAIRMAN: Except, of course, yourself.

SHRI H. P. SAKSENA: Therefore, I hope the hon. Minister will take back his complaint and thank the House for making his task easy today.

MR. DEPUTY CHAIRMAN: Any reply?

SHRI A. C. GUHA: No, Sir, except to offer my thanks to the House.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

ANNOUNCEMENT RE BUSINESS ON FRIDAY

MR. DEPUTY CHAIRMAN: I have to inform hon. Members that the time available after the disposal of Private Members' Legislative Business entered in the List of Business for tomorrow, the 26th August 1955, will be allotted for Government Legislative Business

Now the House stands adjourned till 11 A.M. tomorrow.

The House then adjourned at five minutes to five of the clock till eleven of the clock on Friday the 26th August 1959.